TO BE PUBLISHED IN PART II SECTION S(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INCLA AINISTRY JE FINARCE £ DEPARTMENT OF REVENUE

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NEW WELHER THE B.4.94

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SUTIFICATION (INCOMP TAX)

5. U.No. In exercise of the powers conferred by subclause (iv) of clause (230) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Covernment Hereby notifies " Howi Shabha Fellowships Council, Sombey " for the purpose of the said sub-clause for the assessment years 1994-95 to 1996-97 subject to the following conditions, namely -

- the assesses will apply its income, or accumulate for application, wholly and axclusively to the $\{\mathbf{1}\}$ objects for which it is established;
- the assesses will not invest or deposit its funds (11)(other than voluntary contributions received and mainteined in the form of jewellary, furbiture atc.) for any period during the previous years relevant to the assessment years pentiened above otherwise than in any one or more of the forms or modes specified in sub-section (5) of Section 11;
- this notification will not easily in relation to any (111) income being profits and gins of business, unless the business is incidental to the attainment of the objectives of the assesses and separate books of accounts are maintained in respect of such bud ness.

(H. K. CHOUDHARY) UNDER SECRETARY TO THE COUT. OF INDIA.

Notification No. 10060 To

(F. No. 197/190/94-1 TA-1)

The Manager, Government of India Fress, Ring Boad, Meyapuri Industrial Arns, (Hear Rajouri Garden), New Celhi.